

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 50

**CP No. 42/Chd/Pb/2021
Under Section 252(3), CA 2013**

In the matter of:-

Gurvinder Singh, Director,
Ekom Exim Pvt. Ltd.

...Petitioner

Vs.

ROC, Chandigarh & Punjab

...Respondent

Present: Mr. Umang Goyal, Advocate for the Petitioner.
None for Income Tax Department.

The report of Income Tax Government is awaited. On last date of hearing the file was not taken up. Therefore learned counsel for the petitioner is directed to inform the next date of hearing to Income Tax Department through email and placed a copy of email on record with an affidavit so that effective proceedings can be taken. Last opportunity is granted to Income Tax Department for filing the report failing which it will presumed that there is nothing to say in the matter. List on 05.10.2023.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**

August 22, 2023
PKA